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F.No.32018/86/2015-Ad.III.A

भारत सरकार / Government of India

वित्त मंत्रालय / Ministry of Finance

राजस्व विभाग / Department of Revenue

केन्द्रीय उत्पाद शुल्क व सीमा शुल्क बोर्ड / Central Board of Excise and Custom

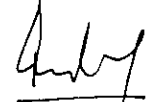
Room No.411, 4th Floor, Hudco Vishala Building,
Bhikaji Cama Place, New Delhi-110066.

Dated the 2 December, 2015.

Subject: Relaxation of Recruitment Rules for the post of Senior Tax Assistant under Central Board of Excise & Customs.

The proposal for one time relaxation in Recruitment Rules for the post of Senior Tax Assistant under Central Board of Excise & Customs is hereby circulated for seeking the comments of all stakeholders.

2. It is requested to offer the comments within a period of 15 days from the date of issue of this communication.


2.12.15

(Rajpal Singh)

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(राजपाल सिंह / RAJPAL SINGH)
अवर सचिव / Under Secretary
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Ministry of Finance (Deptt. of Rev.)
भारत सरकार / Govt. of India
नई दिल्ली / New Delhi

To

All concerned

Senior Tax Assistant

There are almost 726 vacancies in the grade prior to Cadre Restructuring. The existing notified RRs of the post prescribe a qualifying service of 3 years for promotion from the post of TA. The RRs of the post of TA prescribe a probation period of 2 years for promotees. It is proposed that a relaxation in qualifying service to the extent of 50% i.e. four years may be granted for promotion of Tax Assistant to the grade of Senior Tax Assistant i.e. TAs who have completed the period of probation of 2 years may be promoted. The provisions of the RRs of the post of Senior Tax Assistant before and after the proposed relaxation is as below :

Provisions in existing RRs	Revised provisions after granting relaxation
Tax Assistants with 3 years of regular service in the grade and have passed the departmental examination as specified by the Competent Authority from time to time, in computer application and relevant procedures.	Tax Assistants with 2 years of regular service in the grade and completed probation period have passed the departmental examination as specified by the Competent Authority from time to time, in computer application and relevant procedures.
